

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1003/99

dated : 9-7-1999

Between

Y. Chinni Ankaiah

: Applicant

and

1. Divnl. Rly. Manager
SC Rly, Vijayawada

2. Sr. Divnl. Comml. Manager
SC Rly., Vijayawada

3. Chief Comml. Manager
SC Rly., Rail Nilayam
Secunderabad

4. Genl. Manager
SC Rly, Rail Nilayam
Secunderabad

: Respondents

Counsel for the applicant

:GV. Subba Rao
Advocate

Counsel for the respondents

: D.F. Paul
SC for Railways

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.S. Jai Parameshwar, Member (Judl)





Order

Oral order (per Hon. Mr. R. Rangarajan, Member(Admn.)

Heard Mr. G.V. Subba Rao, learned counsel for the applicant and Mr. D.F. Paul, learned counsel for the respondents.

1. This OA is filed praying for a direction to the respondents to produce the records containing the regularisation of the services of contract cleaners consequent on the abolition of the contract labour system in the Railways and for a consequential direction to the respondents to absorb the applicant in any Group-D post of the catering establishment of Vijayawada Division by declaring that non-absorption of the applicant in the Railways is arbitrary and illegal.
2. The case of the applicant is that he worked as Contract Catering cleaner and was discharged when the contract system was abolished. He submits that he has approached the authorities showing the records. But when we asked whether he submitted any representation enclosing the records available with him, the learned counsel for the applicant submits that he only told the catering official verbally and on that basis analysis was made by the catering department. Hence, he submits that his case should be considered on the basis of records produced by him.
3. Normally, aggrieved employees should approach the concerned departmental authorities with a request in writing for considering their needs and requirements for getting relief. If he does not approach then it should be held that the applicant's case is ^{not} projected ^{not} before the departmental

..2.


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D


authorities. Under such circumstances resolving the case at that juncture is not correct.

4. Hence ~~we direct~~ the applicant if so advised may submit a detailed representation to the respondent authorities in this connection within a period of one month from the date of receipt of copy of this order. If such a representation is received the same should be examined in detail and a detailed reply issued to the applicant within two months from the date of receipt of the representation.

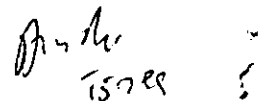
5. With the above direction the OA is disposed of at the admission stage itself. No costs.


(B.S. Jai Parameshwar)
Member (Judl.)

9.7.99


(R. Rangarajan)
Member (Admn.)

Dated : July 9, 1999
Dictated in Open Court


15/7/99

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COPY TO:-

1. HON'BLE
2. H.H.P.M (A)
3. H.B.S.J.P.M (J)
4. D.R. (A)
5. SPARE

1st AND IInd COURT.

TYPED BY
CLERKED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, HYDERABAD;

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMIN)

THE HON'BLE MR. R. RANGARAJAN
MEMBER (ADMIN)

THE HON'BLE MR. D.S. JAI PARAMESHWAR
MEMBER (JUDL)

ORDER: Date. 9-7-99

ORDER / JUDGMENT

MA./RA./CP.NO

IN

DA.NO. 1003/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.R. CLOSED.

R.A. CLOSED.

D.A. CLOSED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED / REJECTED

NO ORDER AS TO COSTS.

